## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2642
ANSWERED ON:04.12.2009
AMENDMENTS IN ELECTRICITY ACT
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## Will the Minister of POWER be pleased to state:

- (a) whether the Government proposes to amend the Section 11 of the electricity Act, 2003;
- (b) if so, the details thereof and the benefits likely to be achieved therefrom;
- (c) whether some of the State Governments have tried to restrict the sale of electricity to other States;
- (d) if so, the details thereof, State-wise;
- (e) whether the private sector companies are likely to face disruption in trading of electricity; and
- (f) if so, the details thereof?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

- (a) & (b): No, Madam. At present, there is no proposal to amend Section 11 of the Electricity Act, 2003.
- (c) & (d): In the recent past, some independent power producers have brought to the notice of the Central Government, Planning Commission and the Central Electricity Authority that the State Governments of Karnataka, Tamil Nadu, Orissa, Andhra Pradesh, Maharashtra and Rajasthan have issued orders under Section 11 or Section 108 restricting supply of power outside the State. The details of orders issued by the above State Governments are as under:-
- S1. State Section Reasons specified in the order No  $\,$  of the Act  $\,$
- Karnataka 11 In public interest to bridge the demand supply gap.
- 2. Tamil Nadu 11 In public interest due to power shortage
- 3. Maharashtra 108 In public interest due to acute power shortage
- 4. Andhra Pradesh 11 In public interest
- Rajasthan RRVPNL Reasons not given letter dated

- 6. Orissa 11 Acute power shortage and the resultant hardship to the public
- (e) & (f): The private power generators who have entered into long term Power Purchase Agreements with utilities and consumers outside the State may face interference in selling of power under these contracts which amounts to violation of the sanctity of the contract. Providing non discriminatory open access to transmission and distribution systems is necessary for inter-state sale of power, market development, regulatory framework for tariff setting and protecting the interests of the consumers. The actions of the State Government are resulting in denial in open access.